GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

STARRED QUESTION NO:244 ANSWERED ON:27.08.2013 EXTERNAL ASSISTANCE TO TERRORISTS . Jagannath Dr. M.;Nirupam Shri Sanjay Brijkishorilal

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the terrorist/separatist groups active in the country, State-wise;

(b) whether the said groups are getting support from the neighbouring countries in terms of shelter, training, weapons and finance;

(c) if so, the details thereof and the reaction of the Government thereto;

(d) whether there are reports of antinational/separatist activities from some States like Assam, Tamil Nadu and Kerala in the country; and

(e) if so, the details thereof and the reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO LOK SABHA STARRED QUESTION NO. 244 FOR 27.08.2013.

(a): State-wise list of Terrorist/Separatist Groups active in the country is attached as Annexure-I.

(b) & (c): As per the available intelligence inputs, militants/terrorists active in India are often supported and funded by their parent outfits based abroad, particularly in Pakistan, in terms of shelter, training, weapons and finance.

The existing statutory and legal structure provides adequate provisions to deal with funding of terrorism. The primary legal regime for countering terrorist financing is the Unlawful Activities (Prevention) Act, 1967 (UAPA). To further strengthen the existing enforcement structure, the NIA Act was passed in 2008 with a specific mandate to deal with all activities criminalized under UAPA including terrorist funding. NIA has created a Cell (Terror Funding and Fake currency Cell) for countering this menace. Further, under the Prevention of Money Laundering Act 2002 (PMLA), the banking companies, financial institutions and intermediaries of securities market submit Suspicious Transaction Reports (STR) to Financial Intelligence Unit – India (FIU-IND). FIU-IND analyses and disseminates the STRs to the relevant law enforcement and intelligence agencies.

(d) & (e):Yes, Madam. There are reports of anti-national/separatist activities from various States in the country including Assam, Tamil Nadu and Kerala. The activities of these groups are broadly categorized into four areas i.e. North Eastern States, Jammu & Kashmir, Left Wing Extremism affected States and the hinterland of the country. The broad range of activities includes terrorism, secession, smuggling/ production/ circulation of Fake Indian Currency Notes, terror financing, etc. The Government have identified 36 terrorist groups and 9 unlawful associations behind the anti-national/separatist activities under Unlawful Activities (Prevention) Act, 1967.

In order to counter these anti-national/separatist activities, there exists a very close and effective coordination amongst intelligence agencies at the Centre and the State levels to monitor the activities of terrorist organizations. Intelligence inputs about possible designs and threats are shared with the State Governments concerned on a regular basis. The Multi Agency Centre (MAC) has been strengthened and re-organized to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence agencies and security intelligence inputs are shared with the concerned States through the established mechanism, which ensures close coordination and sharing of intelligence and seamless flow of information between the States and the Central Security and Law Enforcement Agency. This has resulted in busting of many terror modules, thus neutralizing major terror attack plans.